

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4952/2023

(Arising out of impugned final judgment and order dated 13-02-2023 in A482 No. 1007/2022 passed by the High Court of Judicature at Allahabad)

JAGDISH MOHAN

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(IA No. 79264/2023 - EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Anita Tripathi, Adv.
Ms. K. R. Chitra, AOR

For Respondent(s) Mr. Ravindra Raizada, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Harshita Raghuvanshi, Adv.
Ms. Pooja Singh, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Perused the letter circulated by the learned counsel for the petitioner(s) seeking adjournment for filing rejoinder affidavit.
2. Four weeks' time is granted for the same.
3. List after four weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)